BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS
Room No. 408, 'A' Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No.23(35)2012-IC Dated: 22.03.2012

IN THE MATTER OF:
Shri Safai Paul,
43, Mahua Road, PO: Tatanagar,
Jamshedpur-2, Distt. East Singhbhum,
Jharkhand-831002.

................ Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhavan, New Delhi.

................ Respondent

DATE: TWENTY SECOND MARCH TWO THOUSAND AND TWELVE

ORDER

22.03.2012

This appeal was taken up for hearing today.

2. The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO, Ms. Asha Sots, CAPIO/US and Shri Dayasagar, UDC, Notary Cell were present.

3. The Appellant-Applicant filed an application dated 29/12/2011 seeking information on 7 points relating to Notary and the Respondent-CPIO, vide his letter dated 27/03/2012 furnished the information sought by the Appellant. Aggrieved by the information supplied by the Respondent-CPIO, he preferred the present appeal dated 21.02.2012 received on 29.02.2012.

4. From the perusal of records placed before me and also the comments furnished by the Respondent-CPIO, I am of the opinion that the information sought has already furnished by the Respondent-CPIO. In view of the same, the appeal deserves to be dismissed.

5. The appeal dismissed.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110056 within the time period as prescribed under the provision of RTI Act, 2005.

(R. RAG(PA3))

Additional Secretary & Appellate Authority

Copy to:

1) Shri Safai Paul, 43, Mahua Rd, PO: Tatanagar, Jamshedpur-2, Jharkhand-831002 (By Speed Post)
2) Shri Nirmal Singh, CPIO, D/o Legal Affairs, 'A' Wing Shastri Bhavan, New Delhi.